

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

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Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 9 JAN 1989

CONTEMPT

PETITION (CIVIL) APPLICATION NOS

327 to 442

88

IN APPLICATION NOS. 218 to 239, 263 to 281, 283 to 303, 415 to 435, 625 to 631, 632 to 637,  
W.P. NO. 647 to 653, 687 to 690, 769 to 771 & / 866 to 871/88(F)

Applicant(s)

Shri P. Chander Mohan & Ors

To

Respondent(s)

V/s The Accountant General (A&E), Karnataka,  
Bangalore & Ors

1. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
Ist Main, Gandhinagar  
Bangalore - 560 009
2. Shri R.S.A. Rao  
Accountant General  
(Accounts & Entitlements)  
Karnataka  
Bangalore - 560 001
3. Shri T.N. Chaturvedi  
Comptroller & Auditor General  
of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002

4. Shri S. Venkataraman  
Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi - 110 001
5. Shri M.S. Padmarajaiah  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~ORDER~~/~~EXCEP&MXORDER~~  
C.P.(Civil)  
passed by this Tribunal in the above said application(s) on 4-1-89.

Encl : As above

*R. Venkatesh*  
DEPUTY REGISTRAR  
(JUDICIAL)

O/C

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

P. Chander Mohan & Ors

V/s -3-

Order Sheet (contd)

The Accountant General  
(A&E), Karnataka,  
Bangalore & Ors

Dr M.S. Nagaraja

Date	Office Notes	Orders of Tribunal
		<p><u>KSP/PS : 4.1.89</u></p> <p>Shri N.Satyanarayana Rao, H.N. Chandrasekhar, A.E.Patankar, M.S.Ganesha Rao, M.S.Shambulinga and Shri M.Seetharama Holla had been arrayed as petitioners 104 to 109. Dr.M.S.Nagaraja submits that they are being wrongly arrayed as petitioners and they may be permitted to be deleted. We agree to this prayer of Dr.Nagaraja and grant permission to delete the names. With this permission granted above, Dr.Nagaraja has deleted their names. We also undertake to inform this fact to the respondents.</p> <p>Sriyuths H.S.Anantha Padmanabha, Smt.B.N.Vinutha, R.Durga Prasad and B.R.Sridhara, petitioners in C.C.Nos. 430 to 433 respectively have also been stated to be wrongly impleaded as petitioners. In the memo dated 21.12.88 filed by Dr.Nagaraja this fact has been clarified. Dr.Nagaraja rightly prays for permission to delete these petitioners from the array of the petitioners and drop the contempt or court proceedings so far as they are concerned as against the respondents.</p> <p>We accord our permission to this prayer of Dr.Nagaraja and delete petitioners 430-433 of 1988 and drop these CC proceedings in so far as they are concerned as against the respondents. With this, CC petition No. 430-433 stand disposed of.</p>



TRUE COPY

Sd/-  
-VC

Sd/-  
M(A)

*Raj Venkatesh*  
DEPUTY REGISTRAR (JD)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 19 JAN 1989

CONTEMPT

PETITION (CIVIL) APPLICATION NOS 327 to 409, 410 to 416, 417 to 429 & 434 to 442/88  
IN APPLICATION NOS. 218 to 239, 263 to 281, 283 to 303, 415 to 435, 625 to 631, 632 to 637,  
W.P. NO. 647 to 653, 769 to 771 & 866 to 871 / 88(F)

Applicant(s)

Shri P. Chander Mohan & 111 Ors  
To

1. Shri I.M. Shariff  
Advocate  
35 (Above Hotel Swagath)  
1st Main, Gandhinagar  
Bangalore - 560 009

2. Shri R.S.A. Rao  
Accountant General  
(Accounts & Entitlements)  
Karnataka  
Bangalore - 560 001

3. Shri T.N. Chaturvedi  
Comptroller & Auditor General of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002

Respondent(s)

V/s The Accountant General (A&E), Karnataka,  
Bangalore & 2 Ors

4. Shri S. Venkataraman  
Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi - 110 001

5. Shri M.S. Padmarajaiah  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAN/INTERIM ORDER  
passed by this Tribunal in the above said application(s) on 18-1-89.

*Yasmeen*  
R. Mohan  
20-1-89  
Encl : As above

*for Deputized*  
DEPUTY REGISTRAR  
(JUDICIAL)

*9/2*

Date

Office Notes

Orders of Tribunal

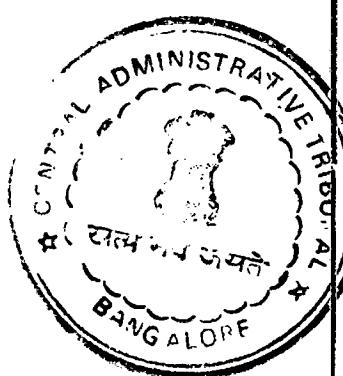
18.1.1985

KSPVC/LHARMC.P. 410 to 416/88(F)

Petitioners by Shri I.M. Shariff.  
 Respondents by Shri M.S. Padmarajaiah.

2. In these petitions made under Section 17 of the Administrative Tribunals Act, 1985 and the Contempt of Courts Act, 1971, the petitioners have moved this Tribunal to initiate Contempt of Court proceedings against the respondents for non-implementation of the orders made in their favour by this Tribunal.

3. Shri Padmarajaiah, learned Senior Central Government Standing Counsel appearing for the respondents brought to our notice that the Hon'ble Supreme Court had stayed the operation of the orders made in favour of the petitioners and, therefore, submitted that these Contempt of Court proceedings are liable to be dropped. We find this submission of Shri Padmarajaiah is correct. On this, these contempt proceedings are liable to be dropped. We, therefore, drop the contempt proceedings. But in the circumstances of the cases we direct the parties to bear their own costs.



C.P. No.327 to 409,  
417 to 429 and  
434 to 442/88(F)

Petitioners by Shri I.A. Shariff.  
 Respondents by Shri M.S. Padmarajaiah.

2. In these petitions made under Section 17 of the Administrative Tribunals Act, 1985, and Contempt of Courts Act, 1971, the petitioners have moved this

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

C.P. (Civil) Nos. 327 to 409, 410 to 416, 417 to 429 & 434 to 442/88

P. Chander Mohan & 111 Ors

V/s The AG (A&E), Karnataka, Bangalore & 2 Ors

Order Sheet (contd)

I.M. Sheriff

M.S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
		<p>Tribunal to initiate contempt proceedings against the respondents for non-implementation of the orders made in their favour by this Tribunal.</p> <p>3. Shri Padmarajaiah, learned Senior Central Government Standing Counsel, appearing for the respondents placed before us, orders made by the authority in favour of the petitioners pursuant to the orders of this Tribunal subject to the terms and conditions specified therein. We are of the view that the aforesaid orders of the authority which would eventually result in payments to the petitioners implement the orders made in their favour by this Tribunal. In these circumstances we consider it proper to drop these contempt proceedings against the respondents. We, therefore, drop these contempt proceedings against the respondents. But in the circumstances of the cases we direct the parties to bear their own costs.</p>



**TRUE COPY**

Sd/-

(K.S. PUTTASWAMY)  
VICE CHAIRMAN  
18.1.1989

Sd/-

(L.H.A. REGO)  
MEMBER (A)  
18.1.1989

*R. Venkatesh*  
DEPUTY REGISTRAR (JDLT)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE